

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 2767

TO BE ANSWERED ON MAY 11, 2016

GUIDELINES OF NGT

No. 2767        SHRI BHARATHI MOHAN R. K. :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government is aware that many of the builders are violating the National Green Tribunal (NGT) guidelines and if so, the details thereof;
- (b) whether the Government has any plan to modify the guidelines as per the needs of the day; and
- (c) if so, the details thereof; State/UT-wise and action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN  
POVERTY ALLEVIATION

(SHRI BABUL SUPRIYO)

(a) to (c): 'Land' and 'Colonisation' are State subjects, it is therefore the responsibility of authorities under States/Union Territories (UTs) to ensure compliance of the National Green Tribunal (NGT) Guidelines by builders. However, the Principal Bench, New Delhi and other

Zonal Benches of National Green Tribunal have passed orders from time to time, with stipulations on ground water withdrawal, rainwater harvesting, disposal of construction waste, dust control, violation of Environment Impact Assessment Notification, 2006 etc.

The orders of the Tribunals are to be complied with by the project proponents, and enforced by the regulatory agencies as per the Statutory provisions, wherever required.

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